

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3774

ANSWERED ON:16.12.2011

MINING ACTIVITIES

Siddeswara Shri Gowdar Mallikarjunappa;Viswanathan Shri P.

Will the Minister of MINES be pleased to state:

- (a) the number of mines in operation in the country, State-wise;
- (b) whether mining activities in some of the States have been banned/suspended/abandoned;
- (c) if so, the details thereof alongwith the reasons therefor, State-wise;
- (d) whether some of the State Governments have urged for revival of such mines;
- (e) if so, the details thereof and the follow-up action taken by the Union Government thereon;
- (f) whether the Government has made any study about impact on environment due to mining in the country; and
- (g) if so, the details thereof alongwith the remedial measures taken/tc be taken in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a) As per available information the number of reporting mines in the country are placed below:-

State 2010-11 (P)

ANDHRA PRADESH 369

WEST BENGAL 10

RAJASTHAN 261

TAMIL NADU 163

HIMACHAL PRADESH 24

CHHATTISGARH 88

GOA 75

JHARKHAND 117

KARNATAKA 230

MADHYA PRADESH 215

MAHARASHTRA 102

ODISHA 129

KERALA 26

JAMMU& KASHMIR 3

ASSAM 4

BIHAR 6

MAGHALAYA 8

UTTAR PRADESH 18

UTTARAKHAND 36

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(b)&(c): As per available information for current leases for major minerals, details on the total number of mines where mining was stopped by Court direction on account of environmental hazard is given below:-

SI.No	Name of State	Number of Mines
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1	Madhya Pradesh	64
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2	Goa	10
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3	Karnataka	142
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4	Rajasthan	157
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5	Haryana	87
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6	Tamil Nadu	2
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7	Uttar Pradesh	12
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(d) to (g): No, Madam. However, some industry association have requested Government intervention in revival of legal mines working within the regulatory framework. The Government has recently carried out a study on Macro Level Environment Impact Assessment study in Bellary District of Karnataka by Indian Counsel of Forestry Research and Education, Dehradun, which has been submitted to the Supreme Court. Another technical assessment of the Reclamation and Rehabilitation Plan for mines in Aravali region of Haryana has been completed by the Indian Bureau of Mines. These matters are presently sub-judice.